

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 45/09 held on 03.02.2009.

The Meeting No. 45/09 of Norms Committee-II was held on 03.02.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:266/26/80-ALC2/2007	Party Name:NARAYAN POWERTECH PVT LTD	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/00282/AM06/	RLA File :34/24/040/00175/AM05/	Lic.No/Date:3410013557 01.06.2005	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.03.2009.			

2	Case No.:9/38/81-ALC2/2008	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00571/AM09/	RLA File :07/24/040/00342/AM08/	Lic.No/Date:0710052793 10.08.2007	Defer Date:03.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.				

3	Case No.:10/38/81-ALC2/2008	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00572/AM09/	RLA File :07/24/040/00346/AM08/	Lic.No/Date:0710052847 13.08.2007	Defer Date:03.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.				

4	Case No.:11/38/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00573/AM09/	RLA File :07/24/040/00424/AM08/	Lic.No/Date:0710053303 12.09.2007	Defer Date:03.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.				

5	Case No.:12/38/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00574/AM09/	RLA File :07/24/040/00425/AM08/	Lic.No/Date:0710053353 14.09.2007	Defer Date:03.02.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.

6	Case No.: 13/38/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00575/AM09/	RLA File :07/24/040/00560/AM08/	Lic.No/Date:0710054359 05.11.2007	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

7	Case No.: 72/15/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM09/	RLA File :07/24/040/00091/AM09/	Lic.No/Date:0710057668 02.06.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.03.2009.			

8	Case No.: 21/23/84-ALC3/2008	Party Name:GGR METALS PVT. LTD.,	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deferred and Re-indexed
	HQ File :01/84/050/00278/AM09/	RLA File :32/21/040/00102/AM09/	Lic.No/Date:3210038650 27.08.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

9	Case No.: 15/38/81-ALC2/2008	Party Name:VEEGEE INDUSTRIAL	Meet No/Date:45/81-ALC2/2008	Status:Deferred
---	-------------------------------------	------------------------------	------------------------------	------------------------

	ENTERPRISES PVT. LTD.	03.02.2009	and Re-indexed
HQ File :01/81/050/00577/AM09/	RLA File :05/24/040/00168/AM09/	Lic.No/Date:0510227078 08.09.2008	Defer Date:03.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

10	Case No.:17/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00579/AM09/	RLA File :04/24/040/00147/AM09/	Lic.No/Date:0410098572 12.09.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

11	Case No.:1/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00546/AM09/	RLA File :05/24/040/00972/AM08/	Lic.No/Date:0510227684 17.09.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.03.2009.			

12	Case No.:2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.03.2009.			

--	--	--	--	--

13	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

14	Case No.:3/38/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00548/AM09/	RLA File :31/24/040/00218/AM09/	Lic.No/Date:3110036177 21.11.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as applied for with 1% wastage. R/A may take suitable consequential action accordingly.			

15	Case No.:4/38/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00549/AM09/	RLA File :61/24/040/00058/AM09/	Lic.No/Date:6110000248 24.11.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

16	Case No.:5/38/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00550/AM09/	RLA File :07/24/040/00483/AM09/	Lic.No/Date:0710061262 25.11.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for.			

R/A may take suitable consequential action accordingly.

17	Case No.: 7/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00552/AM09/	RLA File :04/24/040/00207/AM09/	Lic.No/Date:0410100295 25.11.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

18	Case No.: 8/38/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00553/AM09/	RLA File :04/24/040/00118/AM08/	Lic.No/Date:0410100312 25.11.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

19	Case No.: 16/38/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM09/	RLA File :07/24/040/00479/AM09/	Lic.No/Date:0710061313 26.11.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

20	Case No.:18/38/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00580/AM09/	RLA File :07/24/040/00492/AM09/	Lic.No/Date:0710061319 26.11.2008	Defer Date:03.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.				

21	Case No.:19/38/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00581/AM09/	RLA File :07/24/040/00438/AM09/	Lic.No/Date:0710061322 26.11.2008	Defer Date:03.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.				

22	Case No.:20/38/81-ALC2/2008	Party Name:EAST INDIA TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00582/AM09/	RLA File :07/21/040/00802/AM09/	Lic.No/Date:0710061329 26.11.2008	Defer Date:03.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.				

--	--	--	--	--

23	Case No.:21/38/81-ALC2/2008	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00583/AM09/	RLA File :05/24/040/00549/AM09/	Lic.No/Date:0510231806 28.11.2008	Defer Date:03.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.				

24	Case No.:22/38/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00584/AM09/	RLA File :07/24/040/00495/AM09/	Lic.No/Date:0710061425 01.12.2008	Defer Date:03.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.				

25	Case No.:23/38/81-ALC2/2008	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00585/AM09/	RLA File :02/24/040/00201/AM09/	Lic.No/Date:0210120549 02.12.2008	Defer Date:03.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 31.03.2009: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.				

26	Case No.:24/38/81-ALC2/2008	Party Name:SU-KAM POWER SYSTEMS LTD.	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00586/AM09/	RLA File :05/24/040/00560/AM09/	Lic.No/Date:0510231987 02.12.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

27	Case No.:25/38/81-ALC2/2008	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00587/AM09/	RLA File :05/24/040/00564/AM09/	Lic.No/Date:0510232058 03.12.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 31.03.2009: - 1. Net weight of export product. 2. Material balancing and weight of components.			

28	Case No.:26/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00588/AM09/	RLA File :04/24/040/00188/AM09/	Lic.No/Date:0410100520 03.12.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Taking clue from SION C-1210 the quantity of import item at S.No.1 may be reduced to 1193.82 Kg. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

29	Case No.:27/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:45/81-ALC2/2008	Status:Deffered
----	------------------------------------	------------------------------------	------------------------------	------------------------

		03.02.2009	and Re-indexed
HQ File :01/81/050/00589/AM09/	RLA File :04/24/040/00191/AM09/	Lic.No/Date:0410100521 03.12.2008	Defer Date:03.02.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

30	Case No.:28/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00590/AM09/	RLA File :04/24/040/00185/AM09/	Lic.No/Date:0410100522 03.12.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

31	Case No.:29/38/81-ALC2/2008	Party Name:SAMRAKSHANA ELECTRICALS LTD	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00591/AM09/	RLA File :09/24/040/00335/AM09/	Lic.No/Date:0910036195 04.12.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.03.2009.			

32	Case No.:30/38/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00592/AM09/	RLA File :34/24/040/00159/AM09/	Lic.No/Date:3410022845 04.12.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

--	--	--	--

33	Case No.: 31/38/81-ALC2/2008	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00593/AM09/	RLA File :07/21/040/00912/AM09/	Lic.No/Date:0710061547 04.12.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

34	Case No.: 32/38/81-ALC2/2008	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00594/AM09/	RLA File :07/21/040/00915/AM09/	Lic.No/Date:0710061563 05.12.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

35	Case No.: 33/38/81-ALC2/2008	Party Name:SUZLON GENERATORS LTD	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00595/AM09/	RLA File :31/24/040/00237/AM09/	Lic.No/Date:3110036337 05.12.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.			

36	Case No.: 34/38/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00596/AM09/	RLA File :03/95/040/00530/AM09/	Lic.No/Date:0310496943	Defer

		08.12.2008	Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.03.2009.		

37	Case No.:35/38/81-ALC2/2008	Party Name:A PLUS PROJECTS & TECHNOLOGY (P) LTD.	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00597/AM09/	RLA File :31/24/040/00219/AM09/	Lic.No/Date:3110036356 10.12.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

38	Case No.:36/38/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:45/81-ALC2/2008 03.02.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00598/AM09/	RLA File :05/24/040/00576/AM09/	Lic.No/Date:0510232318 10.12.2008	Defer Date:03.02.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 31.03.2009.			

PART –AR-DEFFER

S.No. 56

Case No. AR 18	M/S Crompton Greaves Ltd.
Meeting No. 45/81	F.No.01/81/50/175 /AM02/DES-II
Dated: 03-02-2008	Advance Licence No.0310114300 dt. 13-12-2001
	RLA F.No. 03/24/42/1125/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.02.2009.

S.No. 57

Case No. AR 19	M/S Crompton Greaves Ltd.
Meeting No.45/81	F.No.01/81/50/217 /AM02/DES-II
Dated: 03-02-2009	Advance Licence No.0310114303 dt. 13-12-2001
	RLA F.No. 03/24/42/0104/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.02.2009.

PART –C- DEFFER

S.No.54

Case No.C - 18	M/s Nirlep Applianaces Ltd. Aurangabad
Meeting No.45/81	F.No.01/81/162/259/AM08/DES-I//DES-II
Dated: 03-02-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee observed that the case is under examination of DC(SSl). The case stands deferred and to be re-listed on 17.02.2009.

S.No.55

Case No. C-1	M/S Continental Device India Ltd. Mohali
Meeting No.45/81	F.No.01/81/162/442/AM09/DES-II
Dated 03-02-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. Based on the recommendations of the representative of MIT present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following.

Inputs at S. No. 1 to 3 below shall be allowed for export of 180 Nos. Semiconductor Device TO 247.

S. No.	Item	Input(grams)	Wastage
1.	Lead Frame(180 Nos. TO247 Device/12L/f)	502.8	22%

2.	Epoxy (180 Nos. TO247 Device/12L/f)	525.0	28.57%
3.	Melamine Deflash Media(180 Nos. TO247 Device/12L/f)	162.0 gms. Subject to the value not exceeding 1.5 % of FOB value.	

R/A may take suitable consequential action accordingly.

S.No.56

Case No. C-32	M/S Technova Imaging Systems P.Ltd.Mumbai
Meeting No.45/81	F.No.01/81/162/311/AM09/DES-II
Dated 03-02-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 45/81 held on 03.02.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.03.2009.
